

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1915/21  
FIR No. 115/21  
U/s 394/397/34 IPC & 25/27/54/59 Arms Act  
P.S. Wazirabad  
State Vs. Hashim

17.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

**Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Hashim for grant of interim bail.**

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Tarun Upadhyay, Ld. Counsel for applicant through VC.

Present application has been filed on behalf of applicant Hashim for interim bail on the grounds that wife of the applicant is in advance stage of pregnancy.

IO is directed to verify the medical documents of the wife of applicant and file report on 23.07.2021.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/17.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1639/21

FIR No. 372/2020

U/s 498A/406/34 IPC

P.S. Subzi Mandi

State Vs. 1. Ajay, 2. Pramod, 3. Lalit,  
4. Preeti, 5. Bijender, 6 Rekha & 7. Muni Devi

17.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

**Present application u/s 438 Cr.P.C. has been filed on behalf of applicants / accused for grant of anticipatory bail.**

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Nishant Kaushik, Ld. Counsel for all the applicants through VC.

IO/ASI Rajender Prasad is present through IO.

Arguments have been heard partly.

It has been submitted by the Ld. Addl. PP for the State that there is part of stridhan that is yet to be returned to the complainant.

Ld. Counsel for applicants submits that applicants / accused are ready and willing to return the remaining stridhan articles at a time and place convenient to the complainant.

*Contd.....*

Under these circumstances interim protection granted to all the applicants / accused vide order dated 21.06.2021 shall continue, and till the next date of hearing no coercive action shall be taken against all the applicants/accused.

It is made clear that investigation shall continue and the IO is at liberty to issue notice u/s 91 Cr.P.C. and 41A Cr.P.C. in order to effectively carry out the investigation. Needless to say, applicants herein are bound to comply with the notices of the IO, and to fully cooperate with the investigation, and shall also return stridhan articles, failing which the interim protection granted shall be revoked.

Put up on 02.08.2021 for further proceedings.

Order be uploaded on the website.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/17.07.2021**

Bail Application No.1916/21  
FIR No. Not known  
P.S. Timarpur  
U/s Not Known  
State Vs. Salman

17.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

**This is a fresh application under Section 438 Cr.PC moved for accused Salman for grant of anticipatory bail.**

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ms. Ritu, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List on 28.07.2021.

(Arul Varma)  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/17.07.2021

Bail Application No.1917/21  
FIR No.284/21  
P.S. Roop Nagar  
U/s 356/379/411/34 IPC  
State Vs. Md. Subhan

17.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

**This is a fresh application under Section 439 Cr.P.C., moved for accused Md.Subhan for grant of bail.**

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Dr.N.Pradeep Sharma, Ld. Counsel for applicant  
through VC.

Let reply of the application be called from IO/SHO for  
NDOH.

List on 20.07.2021.

(Arul Varma)  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/17.07.2021